

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 704 of 2018

IN THE MATTER OF:

Sri Santosh Kumar Pareek

.....Appellant

Vs.

Sri Kailash Chandra Agarwal

.....Respondent

Present :

For Appellant: Mr. Ashok Anand with Mr. Somanatha Padhan, Advocates

O R D E R

07.03.2019 – Learned Counsel submits that pursuant to settlement, an application u/s 12A read with Regulation 30A for withdrawal of application by the applicant was filed before the Adjudicating Authority(NCLT) Kolkata Bench, New Delhi, wherein by order dated 23rd January, 2019, the application has been accepted and the application filed by Financial Creditor has been withdrawn, thereby this appeal has become infructuous.

In the circumstances, no further order is required to be passed, the appeal having become infructuous. The appeal stands disposed of. The order dated 23rd January, 2019 passed by the Adjudicating Authority is kept on record.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

ss/gc